

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
IB-620/ND/2023

**IN THE MATTER OF:**

Aggarwal Ply House Through its Sole Proprietor Mr. Mukesh Singla

**.....Applicant**

**Vs.**

M/S Techno Fac Contracts Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 26.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant :

For the Respondent : Naveen Kumar Tripathi Adv

**ORDER**

Ld. Counsel for the Operational Creditor is present and submitted that they have filed the rejoinder to the reply filed by the Corporate Debtor. However, the rejoinder is not reflected on the e-portal. Ld. Counsel for the Operational Creditor is directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed their reply. However, their reply is still not reflected on the e-portal and the same position was on the last date of hearing i.e. on 12.02.2024. Ld. Counsel for the Corporate Debtor is once again directed to approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this matter on **03.06.2024.**

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**